

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.340/MP/2020 along with IA No.1/2021**

- Subject : Petition under Sections 79(1)(f) of the Electricity Act, 2003 for adjudicating upon the dispute arising out of the Power Purchase Agreements dated 23.5.2018 executed between Petitioner herein Torrent Power Limited and the Respondent, Solar Energy Corporation of India Limited.
- Date of Hearing : 19.7.2023
- Coram : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : Torrent Power Limited (TPL)
- Respondents : Solar Energy Corporation of India Limited (SECI) and 3 Ors.
- Parties Present : Shri Basava Prabhu Patil, Sr. Advocate, TPL  
Ms. Divya Chaturvedi, Advocate, TPL  
Shri Saransh Shaw, Advocate, TPL  
Shri Jai Dhanani, Advocate, TPL  
Shri G. Umapathy, Sr. Advocate, MPPMCL  
Shri Aditya Singh, Advocate, MPPMCL  
Shri M. G. Ramachandran, Sr. Advocate, SECI  
Ms. Anushree Bardhan, Advocate, SECI  
Ms. Tanya Sareen, Advocate, SECI  
Shri Aneesh Bajaj, Advocate, SECI  
Ms. Srishti Khindaria, Advocate, SECI  
Ms. Surbhi Kapoor, Advocate, SECI

**Record of Proceedings**

Due to paucity of time, the matter could not be taken up for hearing and accordingly, the matter was adjourned.

2. The matter shall be listed for hearing on 31.7.2023.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**

